

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:1269
ANSWERED ON:30.11.2005
ALLEGED CORRUPTION IN CIL
Agarwal Shri Dharendra

Will the Minister of COAL be pleased to state:

- (a) whether corruption is allegedly rampant in the Coal India Limited and its subsidiary companies ;
- (b) if so, the details thereof alongwith the steps taken to check it ;
- (c) the number of departmental proceedings and criminal cases pending against the officers of CIL and its subsidiary companies as on date ;
- (d) the details of officials who have been dismissed from the service alongwith those who have been retained; and
- (e) the reasons for retaining such corrupt persons in service ?

Answer

MINISTER OF THE IN THE MINISTRY OF STATE FOR COAL (DR. DASARI NARAYANA RAO)

(a) & (b) No, Sir. However, whenever reports of any corruption or irregularities are received, the same are got looked into by the Ministry/coal companies. The complaints are investigated through the vigilance wings of the coal companies which are headed by full time Chief Vigilance Officers. Advice of Central Vigilance Commission is also obtained in case any of the officers involved come in their jurisdiction.

(c) 185 criminal cases and 332 departmental proceedings are pending at different levels. Subsidiary-wise details of officers involved in such cases are given below :-

	ECL	BCCL#	CCL	WCL	SECL	MCL	NCL	CMPDIL	CIL	Total
Criminal cases	11	92	42	12	11	4	5	7	1	185
Departmental proceedings	37	55	136	34	40	21	6	-	3	332

11 executives are common in both criminal & departmental case, thereby 136 executive are actually involved.

1 officer is involved in 3 cases.

(d) & (e) Information is being collected and will be laid on the Table of the House.